

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 77996 of 2018

(Arising out of Order-in-Appeal No. 158/S.Tax-II/Kol/2018 dated 28.02.2018 passed by Commissioner of CGST & Central Excise, Howrah.

M/s Cuprum Bagrodia Limited

23C, Ashutosh Chowdhury Avenue,
KCI Plaza Kolkata-700019.

..Appellant

VERSUS

Commissioner of CGST & Central Excise, South Kolkata.

GST Bhawan, 180, Shanti Pally, RAjdanga main Road,
Kolkata-700107.

...Respondent

...

APPERANCE :

None for the Appellant

Shri D. Halder, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER No...75595/2020

DATE OF HEARING : 12.11.2020

DATE OF DECISION : 12.11.2020

PER P.K.CHOUDHARY :

The appellant prays for withdrawal of their appeal under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The prayer of the appellant is allowed. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(P. K. Choudhary)
Member (Judicial)**

T.K.